

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6522
ANSWERED ON:05.05.2010
VAISAKHA SAKA IRREGULARITIES IN ICHR
Owaisi Shri Asaduddin

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Central Vigilance Commission (CVC) and Central Bureau of Investigation (CBI) have pointed out irregularities in Indian Council of Historical Research (ICHR) in the matter of appointments of consultants and lawyers;
- (b) if so, the details thereof; and
- (c) the steps taken or being taken by his Ministry on the findings of CVC and CBI?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a): Yes, Sir.

(b) & (c): Central Vigilance Commission (CVC) has asked the Ministry to fix responsibility for the irregularities in making payments by Indian Council of Historical Research (ICHR) to private legal counsels at rates higher than those prescribed for Government Counsels. Central Bureau of Investigation (CBI) has reported engagement of Consultants by ICHR in violation of the guidelines of the Department of Personnel and Training (DOP&T), Government of India.

With regard to the rates for payment in respect of legal counsels by autonomous bodies like ICHR, the matter is under examination, in consultation with Ministry of Law and Justice. However, as regards the other irregularities including engagement of Consultants, a Fact Finding Enquiry to identify specific lapses, if any, on the part of the officials of ICHR is presently underway in the Ministry.